

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO.

Application(s) Involved:

**Service Tax Stay No. 111 of 2012 in Service Tax Appeal No. 215
of 2012**

Service Tax Appeal No. 215 of 2012

(Arising out of Order-in-Appeal No. 256/2010 dated 31/12/2010 passed
by the Commissioner of Central Excise, Mangalore)

T.C. MANJUNATH

PROP, M/S. CLASSIC ASSOCIATES, NO.694,
1ST CROSS, THYAGARAJA ROAD,
K.R.MOHALLA, MYSORE.

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax MYSORE**

S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

Appearance:

None

For the Appellant

Mr. M.K.Davindran, Superintendent (AR)

For the Respondent

**CORAM: HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

Final Order No. 20043 / 2020

Date of Hearing: 10/01/2020

Date of Decision: 10/01/2020

PER: AS PER BENCH

It is seen from the record that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In

view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court on **10/01/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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